

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-895(ND)/2018

In the matter of:

Mintellectuals LLP

....**Applicant**

Vs.

LAVA International Ltd.

....**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 28.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	: Mr. Hrishikesh Baruah, Adv. Mr. Pranav Jain, Adv.
For the Respondent	: Mr. Sanjay Gupta, Adv. Mr. Mudit Sharma, Adv. Ms. Snigdha Sharma, Adv.

ORDER

An application CA 54/2018, C-IV is filed by the Operational Creditor with the prayer to permit the applicant to place on record additional documents, copy of which is served to the other side. The learned counsel for the corporate debtor has not objected to the same, with the caveat by the learned counsel that the contents of the application are not admitted. The application is allowed in terms of the prayer. Application CA 54/2018, C-IV is disposed of as allowed.

Application CA 55/2018, C-IV is also filed by the Operational Creditor seeking permission to allow to place the copy of the research and collaboration agreement dated 01.07.2017 between the Operational Creditor and Corporate Debtor in a sealed cover which is to be kept with the registry for the reference of this Bench, if required. The extra copy of the said agreement is handed over to the Court for reference today while arguing in the matter. The same is taken on record and referred during the arguments. Hence there is no need to keeping the document in the sealed cover with the registry. Since the copy handed over to the Court reference is marked and returned to the learned counsel for the applicant with the direction that the same copy be brought on every date of hearing for the reference of the Court. Hence the application is disposed of in terms of the above order. The sealed envelope submitted along with the application is returned back to the learned counsel for the applicant. The learned counsels for the applicant and respondent has substantially submitted their arguments. It is felt that the matter could be endeavoured to settle amicably. Hence, the learned counsels are directed to take the offer of amicable settlement to the respective clients and revert back with the development in the matter. If the settlement fails, the matter will be heard finally. For final hearing on 06.09.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

